

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS**Miscellaneous Application No.528/2020 in SLP(Cr1) No.7053/2013****(Arising out of impugned final judgment and order dated 20-01-2015 in SLP(Cr1) No.7053/2013 passed by the Supreme Court Of India)****GALI JANARDHAN REDDY****Petitioner(s)****VERSUS****STATE OF ANDHRA PRADESH****Respondent(s)****(FOR ADMISSION and IA No.9291/2020-APPROPRIATE ORDERS/DIRECTIONS, IA No.9291/2020 - APPROPRIATE ORDERS/DIRECTIONS, IA No.58737/2020 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)****Date : 05-04-2021 This matter was called on for hearing today.****CORAM :****HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE R. SUBHASH REDDY****For Petitioner(s) Mr. Mukul Rohatgi, Sr. Adv.
Mr. Pradeep Kant, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Parmatma Singh, AOR
Mr. Madhur Jain, Adv.****For Respondent(s) Ms. Madhavi Divan, ASG
Mr. Sachin Sharma, Adv.
Mr. Shuvodeep Roy, Adv.
Mr. Arvind Kumar Sharma, AOR****UPON hearing the counsel the Court made the following
O R D E R****Heard Shri Mukul Rohatgi, learned senior counsel appearing for the applicant and Ms. Madhavi Divan, learned ASG appearing for the State.****Order reserved.****(ARJUN BISHT)
COURT MASTER (SH)****(RENU KAPOOR)
BRANCH OFFICER**